

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1880
ANSWERED ON:05.08.2010
MEDICAL TEST FOR EXPATRIATE PILOTS
Deora Shri Milind Murl

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Directorate General of Civil Aviation (DGCA) has decided that expatriate pilots will now have to undergo medical tests in the country and get certified in accordance to Indian Medical Standards in order to do away with the existing disparity in medical standards for Indian and foreign pilots with airlines in the country;

(b) if so, the reasons therefor; and

(c) the existing practice and the reactions of the foreign airlines pilots to the decision of DGCA?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

(a) and (b):- Yes, Madam. As per Civil Aviation Requirements (CAR) Section 7, Series G, Part II dated 08.10.1999 as amended on 08.06.2010 issued by Directorate General of Civil Aviation (DGCA), expatriate pilots are required to undergo Class - I medical test as per Indian standards. This is done in order (i) to have similar standards for all aircrew under the purview of Directorate General of Civil Aviation (DGCA); (ii) to have a database of medical history and medical record of expatriate aircrew; and (iii) to address the concerns about medical fitness standards of expatriate aircrew.

(c):- The practice before the amendment of CAR was that the expatriate aircrew used to get a medical examination done in their home country complying to the Medical Standards of that country and at the periodicity recommended by Civil Aviation regulatory body of their country. No reactions have been received by DGCA from foreign aircrew in this regard.